

CBI Case No. 214/2019

CBI Vs. Sri Chand Etc. (Chanderlok CGHS)

24.08.2020.

Present:- Mr. Neetu Singh, Ld. PP for CBI.

Sh. Abhishek Prasad, Ld. Counsel for A-1, A-2, A-3, A-4 & A-8 alongwith A-3 in person through VC.

Sh. Sudhir Nagar, Ld. Counsel for A-11, A-12 & A-14 alongwith A-11, A-12 & A-14 in person through VC.

None for remaining accused.

(Trial qua A-10 Ramesh Chandra has been separated vide order dt. 09.01.2020).

A-13 has already been discharged by the Hon'ble High Court vide order dt. 17.09.2019.

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Accused K.A. Kanekar, Kishore Aggarwal, Rajat Verma & Sanjay Kapasia have already submitted their signed written statements in answer to the questionnaires supplied to them U/s 313 Cr. PC. Today, all the four accused have affirmed their signatures on each page of their respective statements. This shall be taken as sufficient compliance of the provisions of Section 313 Cr. PC in view of Sub Section 5 of the said Section.

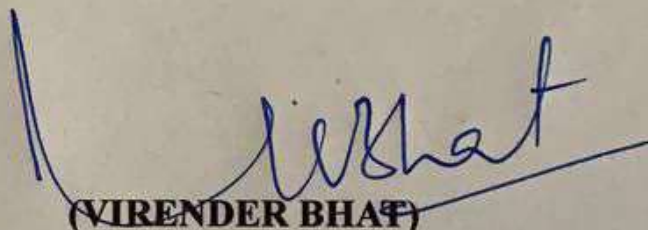
Sh. Abhishek Prasad, Advocate submits that on account of acute illness of accused A-1, A-2, A-4 & A-8, they could not go through the questionnaires supplied to them by this

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court. He seeks some more time for preparing replies to the questionnaires supplied to these accused. Accordingly, the statements of these four accused namely Sri Chand, Anna Wankhede, S.P Saxena and Narayan Diwakar shall now be recorded on 07.09.2020.

List on the dates already fixed i.e. 25.08.2020 & 28.08.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL.JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/24.08.2020